

- (viii) G.S.R. 393 dated the 7th March, 1964.
- (ix) G.S.R. 394 dated the 7th March, 1964.
- (x) G.S.R. 395 dated the 7th March, 1964.
- (xi) G.S.R. 396 dated the 7th March, 1964.
- (xii) G.S.R. 401 dated the 7th March, 1964.

[Placed in Library. See No. LT-2549/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 277 dated the 29th February, 1964.
- (ii) G.S.R. 278 dated the 29th February, 1964.
- (iii) G.S.R. 279 dated the 29th February, 1964.
- (iv) G.S.R. 280 dated the 29th February, 1964.
- (v) G.S.R. 281 dated the 29th February, 1964.
- (vi) G.S.R. 397 dated the 7th March, 1964.
- (vii) G.S.R. 398 dated the 7th March, 1964.
- (viii) G.S.R. 399 dated the 7th March, 1964.
- (ix) G.S.R. 400 dated the 7th March, 1964.

[Placed in Library. See No. LT-2550/64].

(3) a copy of Notification No. G.S.R. 282 dated the 29th February, 1964 containing Corrigendum to Notification No. G.S.R. 50 dated the 11th January, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 [Placed in Library. See No. LT-2551/64].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 10th March, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 10th March, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(3) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 11th March, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'